

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 125 OF 1998

A.I.LAWYERS FORUM FOR CIVIL LIBERTS.&ANR

Petitioner(s)

VERSUS

U.O.I. & ORS

Respondent(s)

WITH W.P(C) NO. 418 of 2001

Date: 07/02/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s)

Mr. M.A.Chinnasamy,Adv.

Mr. Prashant Bhushan, Adv.

Mr. Rohit Kumar Singh, Adv.

Mr. Sumeet Sharma, Adv.

Ms. Parul Kaur, Adv.

For Respondent(s)

Mr. A. Sharan, ASG

U.O.I.

Mr. Ashok Bhan, Adv.

Mrs. Rekha Pandey, Adv.

Mr. P. Parmeswaran,Adv.

Mr. Tripurari Ray, Adv.

Mr. Gopal Singh ,Adv

Mr. Rituraj Biswas, Adv.

Ms. Hemantika Wahi ,Adv

Mr. S.B. Upadhyay ,Adv

Mr. K.K. Venugopal, Sr. Adv.

Mr. Tara Chandra Sharma ,Adv

Ms. Neelam Sharma, Adv.

Mr. Shakil Ahmed Syed ,Adv

Mr. Ranjan Mukherjee ,Adv

Mr. Anil Shrivastav ,Adv

Mr. Saurabh Srivastava, Adv.

Ms. Smita, Adv.

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Mr. V.K. Sidatharan, Adv.

Mr. Ng.JR Wwang, Adv.

For M/S Corporate Law Group ,Adv

For R-3 and R-4

Mr. A. Sharan, ASG

Ms. Purnima B. Kak, Adv.

Mr. D.S. Mahra, Adv.

UPON hearing counsel the Court made the following

O R D E R

List after eight weeks.

In the meantime respondent-U.O.I. shall file status report in respect of illegal immigration.

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(R.K. DHAWAN)

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